

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4077
ANSWERED ON FRIDAY, THE 4th JANUARY, 2019
PAUSHA 14, 1940 (SAKA)**

**NDDDB AS PFI
QUESTION**

4077. SHRI M.K. RAGHAVAN:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the National Dairy Development Board (NDDDB) is a Public Financial Institution (PFI) as declared under the Companies Act;**
- (b) if so, whether the NDDDB has complied with the required criteria and restrictions and the guidelines and if so, the details thereof; and**
- (c) if not, the reasons therefor and the criteria on which it is declared as a PFI?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY)
AND CORPORATE AFFAIRS**

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्यमंत्री

(श्री पी. पी. चौधरी)

- (a) to (c):- National Dairy Development Board (NDDDB), which is a body corporate constituted under the National Development Board Act, 1987, has been notified as a public financial institution (PFI) in exercise of powers conferred by sub-section 2 of section 4A of the Companies Act, 1956 vide notification no. S.O. 219(E) dated 23.02.2004 (copy enclosed as Annexure A). NDDDB satisfied the criteria, at the time of notification, provided under proviso to sub-section 2 of section 4A of the Companies Act, 1956 as per which, no institution shall be so specified unless -**
- (i) it has been established or constituted by or under any Central Act ;
or**
- (ii) not less than fifty-one per cent of the paid-up share capital of such institution is held or controlled by the Central Government.**
